



2026:AHC:19418

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 317 of 2026

Kallu

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prem Prakash
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1.Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2.The instant writ petition has been filed seeking the following relief:-

"i.issue, a writ, order or direction, in the nature of Mandamus direct the respondent no. 2-Settlement Officer of Consolidation, Tehsil-Sadar, District Mirzapur to decide the Appeal no. 0263/2018 "Computerized Case no. 2018541653000000263 (Kallu Vs. Gram Panchayat Dubra Pahri and others) under section 11(1) of U.P. C.H. Act 1953, pending before him within stipulated period as may be fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Settlement Officer of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is disposed of.

January 28, 2026
Priyanka

(Dinesh Pathak,J.)